

or such other authority as the State Government may specify in this regard about his arrival and to make declaration in writing to the police or the other authority giving the particulars about himself and the dependents below the age of 16 accompanying the foreigner. Contravention of such order by a foreigner and abetment of such contravention by any person are actionable under the existing provisions of law.

Selection of Telegraph and Telephone Engineering Officers for Deputation to I. T. I., Bangalore and Allahabad

409. SHRI N. K. SANGHI : Will the Minister of COMMUNICATIONS (SANCHAR MANTRI) be pleased to refer to the reply given to Unstarred Question No. 127 on the 1st April, 1971 regarding Telegraph and Telephone Engineering Department on deputation to Indian Telephone Industries Ltd., and state :

(a) the circumstances under which the Indian Telephone Industries Ltd., Bangalore happen to requisition by name ; the services of the officers mentioned against itmes 2-16 of the statement appended to the above reply ;

(b) whether Government formulated any guidelines in the matter of selection of Telegraph and Telephone Engineering Officers for deputation to the Indian Telephone Industries Limited, Bangalore and Allahabad ;

(c) if so, the broad outlines thereof and, if not, the reasons therefor ; and

(d) whether a similar statement showing the non-technical officers of the P and T Department who had been selected by the I. T. I. will also be laid on the Table of the House ?

THE MINISTER OF COMMUNICATIONS (SANCHAR MANTRI) (SHRI H. N. BAHUGUNA) : (a) The Indian Telephone Industries is a Public Sector Undertaking under the Department of Communications. It produces goods mainly for the consumption of P and T Department and as such is very much associated with this Department. In view of the special type of personnel requirements of I. T. I. some of the Officers of the P and T are working on deputation with I. T. I. after

being jointly selected by the Managing Director, I. T. I. and the P and T Board.

(b) and (c). The Government have approved this procedure in public interest. Suitability of a person in a job is the only determining factor for such a selection.

(d) Please see the statement laid on the Table of the House. [Placed in Library. See No LT—193/71]

Decline in Export of Leather Goods

410. SHRI D.K. PANDA : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether export of leather goods has registered a fall in 1970-71 ;

(b) if so, the extent of fall registered ;

(c) the reasons therefor ; and

(d) the steps, if any, taken to step up the exports of leather goods ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) : (a) No, Sir.

(b) and (c). Do not arise.

(d) Some of the important steps taken in this connection are indicated in the enclosed statement.

Statement

(1) The Export Promotion Council for Finished Leather and leather Manufacturers at Kanpur has been set up to promote the export leather goods. The Council undertake promotional activities such as sponsoring of Trade delegation and sales-cum study team to visit markets abroad, participation in Exhibitions abroad, developing new designs and samples to meet exact foreign requirements, collecting market intelligence and guiding new exporters.

(2) Basic raw materials required for this Industry, such as raw hides and skins and tanning barks and extracts, are permitted for import under Open General Licence.

(3) "Leather and Leather Goods are one of the 59 priority industries. Units in this industry can, therefore, secure import licences on the basis of actual consumption.

(4) Import licences are allowed against exports of Various leather and leather